

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

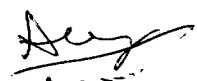
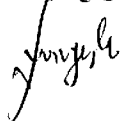
TP 198 of 2019 [CP(IB) 370 of 2019]

**Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2020**

Name of the Company: Noble Printing Press
V/s
Biotech Lifespan Pvt Ltd

Section: Section 9 Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aditya C. Yagnik AJBU Shoh.	Advocate	Noble.	
2.	Musunde. A. vyas	Advocate	Corporate debtor / suspended Mgt.	

ORDER

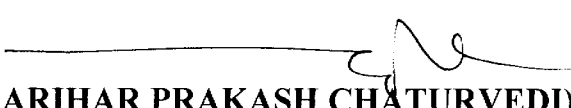
The Parties are represented through their respective Counsel(s).

The counsel appearing on behalf of the Applicant submits that the applicant, i.e. the operational creditor, does not wish to proceed with the present matter, as the matter has been settled out of Court. He informs that the Petitioner has already received an amount of **Rs.11,67,900/-**, towards settlement.

In view of this, the present memo for withdrawal of the present IB Petition is accepted and taken on record.

Consequently, the present IB Petition, i.e., TP 198 of 2019 [CP (IB) No. 370 of 2019, is disposed of as withdrawn.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 27th day of February, 2020.